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SLP(Crl.)No. 3745 OF 2003
ITEM No.206

Court No. 1

SECTION II
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 3745/2003
(From the judgement and order dated 23/01/2003 in CRLR 678/01
of The HIGH COURT OF DELHI AT N. DELHI)

JOLLY BANSAL

Petitioner (s)

VERSUS

N.K. JAIN & ORS.

Respondent (s)

(With Appln(s). for c/delay in filing SLP and c/delay in refiling SLP
and permission to place addl. documents on record and exemption from filing c/c of the impugned
Judgment and exemption from filing O.T. and
permission to place addl. documents on record)
(For Final Disposal)

Date : 07/01/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE G.P. MATHUR
HON'BLE MR. JUSTICE P.P. NAOLEKAR

For Petitioner (s)Mr. O P Sharma, Sr. Adv.
Mr. R.C. Gubrele,Adv.

Mr. Vivek Sharma, Adv.
Mr. Janish Singh, Adv.
Mr. Bamkim Kulshrestha, Adv.

For Respondent (s)Mr. P.D. Sharma,Adv.(NP)

Mr. P V Yogeswaran, Adv.(NP)

Mr. Vikas Sharma, Adv.
Mrs Anil Katiyar,Adv.

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

List the appeal for final hearing in the year 2006.

(D.P. WALIA)
COURT MASTER

(VIJAY DHAWAN)
COURT MASTER